

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 24.12.2014**

In the matter of

Approval of transmission tariff for **(a)** 765 kV 3x80 MVAR Bus Reactor at Bina S/S along with associated bays (Anti DOCO: 1.11.2014), **(b)** : 765 kV 4 x 80 MVAR Bus Reactor at Indore S/S with bays (DOCO: 2.8.2014), **(c)**: 765 kV 3x80 MVAR Line reactor along with bays associated at Gwalior S/S (to be used as Bus Reactor under Interim contingency scheme till readiness of 765 kV S/C Gwalior-Jaipur Ckt-2 T/L (Anti DOCO: 1.12.2014) **(d)** 765 kV S/C Gwalior-Jaipur Ckt-2 T/L and bay Extension of 765/400 kV Phagi (RVPN-Jaipur) S/S (Anti DOCO: 1.2.2015) and **(e)**: 765 kV S/C Bina-Gwalior Ckt-3 T/L (DOCO: 7.5.2014) under transmission system for phase-1 Generation Projects in Odisha-Part-C under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

And in the matter of

Power Grid Corporation Of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

1. GMR Kamalanga Energy Ltd.,
Skip House,25/1 Museum Road,
Bangalore, Karnataka- 560025.
2. Monnet Power Company Ltd.,
Monnet Marg, Mandir Hasaud
Raipur, Chattisgarh, 492101.
3. Lanco Babandh Power Ltd.,



Plot No.397, Phase-III, 2nd Floor,
Udyog Vihar, Gurgaon,
Haryana-120016.

4. Ind Barath Energy (Utkal) Ltd.,
Plot No-30-A, Road No-1,
Flim Nagar, Jubilee Hills,
Hyderabad, Andhra Pradesh-500033.
5. Navbharat Power Private Ltd.,
Navbharat Chambers,6-3-1109/1,
3rd Floor Left Wing, Raj Bhawan Road ,
Somajiguda, Hyderabad,
Andhra Pradesh-500082.
6. Jindal India Thermal Power Ltd.,
Plot No-12 Sector-B Pocket-1,
Local Shopping Complex,
Vasant Kunj, New Delhi-110070.
7. Sterlite Energy Limited,
Sipcot Industrial Complex,
TutiCorin, Tamil Nadu-628002.
8. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur,
Jabalpur-482 008.
9. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor,
Andehri (East), Mumbai-400 052.
10. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodra-390007.
11. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.
12. Electricity Department,
Administration Of Daman & Diu,
Daman-396210.
13. Electricity Department,
Administration Of Dardra Nagar Haveli,
UT, Silvassa-396230.

14. Chhatisgarh State Electricity Board,
P.o Sunder Nagar, Dangnia, Raipur,
Chhatisgaarh-492013.

15. Madhya Pradesh Audyogik Kendra,
Vikas Nigam(Indore) Ltd.,
3/54, Press Compex, Agra-Bombay Road,
Indore-452008.

.....**Respondents**

For petitioner : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S Raju, PGCIL

For respondents : None

ORDER

In the instant petition, the petitioner, Power Grid Corporation of India Limited (PGCIL), has sought approval of transmission tariff for five assets under transmission system for Phase-1 Generation Projects in Odisha-Part-C in Southern Region for the 2014-19 tariff period under Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has prayed for allowing 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The details of the assets covered in the petition are as follows:-

| Asset | Name of the Asset | Scheduled DOCO | Anticipated DOCO/DOCO |
|----------|---|----------------|-----------------------|
| Asset-I | 765 kV 3x80 MVAR Bus Reactor at Bina Sub-station along with associated bays | 1.4.2014 | 1.1.2015 |
| Asset-II | 765 kV 4 x 80 MVAR Bus Reactor at Indore Sub-station with bays | 1.4.2014 | 2.8.2014 |



| | | | |
|-----------|--|----------|------------|
| Asset-III | 765 kV 3x80 MVAR Line reactor along with bays associated at Gwalior Sub-station (to be used as Bus Reactor under Interim contingency scheme till readiness of 765 kV S/C Gwalior-Jaipur Ckt-2 T/L | 1.4.2014 | 24.11.2014 |
| Asset-IV | 765 kV S/C Gwalior-Jaipur Ckt-2 T/L and bay Extension of 765/400 kV Phagi (RVPN-Jaipur) Sub-station | 1.4.2014 | 1.2.2015 |
| Asset-V | 765 kV S/C Bina-Gwalior Ckt-3 T/L | 1.4.2014 | 7.5.2014 |

2. The petition was heard on 24.11.2014. During the hearing, representative of the petitioner submitted that out of the five assets covered in the instant petition, two assets have already been commissioned and the other three assets are anticipated to be commissioned soon. He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charge of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

4. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. We have considered the submissions of the petitioner. There is anticipated time over-run of 1 to 10 months in case of the instant transmission assets. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the anticipated time over-run and cost variation in some of the elements, which shall be looked into in detail at the time of final tariff, the Commission has decided to allow tariff for the years 2014-15 and 2015-16 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

6. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

| Assets | 2014-15 | 2015--16 | 2016-17 | 2017-18 | 2018-19 |
|------------------|----------------|-----------------|----------------|----------------|----------------|
| Asset-I | 163.96 | 432.35 | 463.13 | 459.77 | 452.38 |
| Asset-II | 490.65 | 860.31 | 895.25 | 888.52 | 868.04 |
| Asset-III | 196.85 | 636.76 | 676.54 | 675.71 | 667.96 |
| Asset-IV | 1782.35 | 11252.51 | 11718.89 | 11535.91 | 11222.50 |
| Asset-V | 5729.49 | 6399.62 | 6373.31 | 6248.70 | 6077.24 |

7. Annual transmission charges allowed are as follows:-

(₹ in lakh)

| Assets | 2014-15 | 2015-16 |
|------------------|----------------|----------------|
| Asset-I | 72.97 | 320.71 |
| Asset-II | 283.05 | 496.30 |
| Asset-III | 166.67 | 509.41 |
| Asset-IV | 1156.08 | 7298.68 |
| Asset-V | 4583.59 | 5119.70 |

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson